

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.233- CP 40 of 2020
ITEM No.234- Co.A/2(AHM)2022
ITEM No.235- Co.A/15(AHM)2022

Proceedings under Section 241-242 & 244 of Co. Act, 2013

IN THE MATTER OF:

Minaxi Madhookar Kothary

.....Applicant

V/s

Muscat Polymers Pvt Ltd & Ors

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Monaal J Davawala, Adv. in
Co.A/2(AHM)2022 & Co.A/15(AHM)2022

For the Respondent

: Mr. Ravi Pahwa, Adv. for R- 1,3,4,5
Mr.Shrijit Pillai, Adv. for R-2
Mr. Tirth Nayak, Adv. in Co.A/15(AHM)2022 for R-2

ORDER

CP 40 of 2020, Co.A/2(AHM)2022, Co.A/15(AHM)2022

Pleadings are complete.

Both sides are directed to file written submissions.

List for further consideration on 08.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)